

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016
FOR THE ATTENTION OF STAKEHOLDERS OF M/S.SAINATH ESTATES PVT LTD

Sl.No	PARTICULAR	DETAILS
1	Name of Corporate Debtor	M/s. Sainath Estates Pvt Limited
2	Date of incorporation of Corporate Debtor	26.08.1993
3	Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Telangana State, Hyderabad
4	Corporate Identity No./Limited Liability Identification No. of Corporate Debtor	U65993TG1993PTC016201
5	Address of the Registered Office or Principal Office (if any) of Corporate Debtor	Regd.Office: 1-8-333,334,A-WANE,OPP:POLICELINES,BEGUM PET HYDERABAD HYDERABAD TG 500016
6	Date of closure of Insolvency Resolution Process	07-07-2022
7	Liquidation commencement date of Corporate Debtor	08-07-2022
8	Order uploaded to NCLT website	13-07-2022
9	Name and Registration number of the insolvency professional acting as liquidator	Krishna Mohan Gollamudi, IBBI/IPA-003/IP-N000161/2018-19/11952
10	Address and e-mail of the liquidator, as registered with the board.	Flat No.107, Maurya Towers, No.1-9-648/107, Adikmet Road, Vidyanagar, Hyderabad-500044 krishnamohangollamudi@gmail.com
11	Address and e-mail to be used for correspondence with the liquidator	F26, RR Towers, Chirag Ali Lane, Abids, Hyderabad – 500001, ip.sainathestates@gmail.com
12	Last date for submission of claims.	07-08-2022

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench I, has ordered the commencement of liquidation of M/s Sainath Estates Pvt Limited on 08.07.2022 (Order uploaded on 13th July, 2022).

The stakeholders of M/s. Sainath Estates Pvt Limited are hereby called upon to submit their claims with proof or update their claims submitted during the corporate insolvency resolution process, as on the liquidation commencement date, on or before 08.07.2022 to the liquidator at the address mentioned against item No.11.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

The prescribed forms may be downloaded from the following link: <http://ibbi.gov.in/downloads> (Forms under IBBI (Liquidation Process) Regulations 2017).

Submission of false or misleading proof of claims shall attract penalties.

Hyderabad
Dt: 17.07.2022

Sd/-
Krishna Mohan Gollamudi
Liquidator, Sainath Estates Pvt Ltd
Mob:9573622744

